

नहीं है। सरकार यह जानते हुए भी कि धन का दुरुपयोग हो रहा है, प्रौढ़ शिक्षा पर खर्च कर रही है। क्या सरकार कोई ऐसी नीति अपनाएगी जिससे बच्चों को अनिवार्य शिक्षा का लाभ मिल सके और प्रौढ़ शिक्षा योजना भी भली प्रकार से लागू हो और धन का दुरुपयोग न हो ?

SHRIMATI SHEILA KAUL:

The hon. Member has suggested that there should be more funds. Our problem is the growing population. I would request the hon. Member to find out ways and means to stop the population growth. Only then we can deal with this. It is a very serious problem. That is why we cannot cope with it.

श्रीमती विद्यावती चतुर्वेदी : माननीय अध्यक्ष महोदय, मैं माननीय मंत्री जी से जानना चाहूंगी कि जिस प्रकार से आंकड़े दिए गए हैं, उनसे पता चलता है कि प्रौढ़ शिक्षा के होते हुए भी अशिक्षितों की संख्या बढ़ती चली जा रही है। आपने बताया है कि हर साल हजारों स्कूल खोले जा रहे हैं, इसका मतलब यह है कि प्रौढ़ शिक्षा पर लाखों रुपया खर्च किया जा रहा है और अशिक्षितों की संख्या बढ़ती चली जा रही है। इसका मतलब यह है कि हमें प्राइमरी शिक्षा पर विशेष ध्यान देना चाहिए, ताकि बच्चों को शुरु से ही अनिवार्य शिक्षा का लाभ मिल सके। मजदूर आदि पिछड़े लोगों के बच्चे जो स्कूल नहीं जाते हैं, उन्हें प्रोत्साहन दिया जाना चाहिए।

अध्यक्ष महोदय : आपने तो लेक्चर दे दिया।

श्रीमती विद्यावती चतुर्वेदी : मैं बता रही हूँ।

अध्यक्ष महोदय : बताने को नहीं पूछने की बात है।

श्रीमती विद्यावती चतुर्वेदी : मैं जानना चाहती हूँ कि क्या सरकार बच्चों को प्राइमरी स्तर से अनिवार्य शिक्षा देने की योजना को सुचारू रूप से लागू करने पर विचार करेगी, ताकि देश में अशिक्षा कम हो सके।

श्रीमती शीला कौल : जवाब दूँ ?

अध्यक्ष महोदय : नहीं। It is a suggestion.

MR. SPEAKER: Will all the hon. Members please help me in curtailing their supplementaries to a specified length? It is too much. You see, the length will take all the time.

SHRI MADHAVRAO SCINDIA: The other day there were two questions on Agriculture which took 20 minutes each.

SHRI KAMAL NATH: You allow us 377 and Calling Attention then we won't ask any supplementaries?

MR. SPEAKER: There are certain things which, for the general good of the public we have to do. But we have to do justice also to the Question Hour. You also took a long time. I remember everything.

(Interruptions):

AN HON. MEMBER: It is not the general good of the public.

DR. SUBRAMANIAM SWAMY: You cannot say that as Speaker.

Exchange of Photographs of Missing Defence Personnel

*167. SHRI KAMAL NATH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is a proposal to exchange between India and Pakis-

tan photographs of missing defence personnel; and

(b) if so, the steps being taken in this direction?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) During recent visit to India of the Pakistani delegation led by Mr. Agha Shahi, there was an informal agreement to the effect that both sides could supply photographs and fresh evidence relating to missing defence personnel so that another attempt to locate them could be made.

(b) Government is in the process of collecting the necessary material.

SHRI KAMAL NATH: Sir, it is rather unfortunate that even after 11 years Defence personnel continue to be termed as 'missing'. But now it is a redeeming feature that some agreement has been arrived at. The hon. Minister has stated that an informal agreement has been reached during the recent visit of Mr. Agha Shahi. I do not understand what is meant by an 'informal' agreement. What is the difference between a 'formal' and 'informal' agreement? Because, if it was 'informal' as I understand it...

MR. SPEAKER: Is it not like 'consideration' and 'active consideration'?

SHRI KAMAL NATH: If it was 'informal' as I understand it, Mr. Agha Shahi is no more there as their External Affairs Minister. Then that formality in the informal sense would have disappeared.

MR. SPEAKER: Agreements are not between persons, they are between governments.

SHRI KAMAL NATH: The hon. Minister has in an interview given to the *Jung* newspaper in Karachi stated...

DR. SUBRAMANIAM SWAMY: which hon. Minister?

SHRI KAMAL NATH: The concerned hon. Ministers. He had stated

that the relatives of 'missing' Defence personnel would be contacted for getting some more details and getting photographs. I would like to know this. Have any relatives been contacted and has any success been achieved in getting their photographs and other details for sending further communication to the Pakistani authorities?

SHRI P. V. NARASIMHA RAO: Sir I understand that the Defence Ministry is doing this work. I do not know the exact number of photographs collected so far. But I presume that they are doing it as quickly as is warranted under the circumstance.

SHRI KAMAL NATH: Sir, in reply to Unstarred Question which I had put on 25th of February this year, i.e., Question No. 789, the hon. Minister had replied that there were 300 Indian nationals believed to be detained in various jails in Pakistan out of which 40 had been classified as Defence personnel. So, if 40 had been identified to be Defence personnel, I do not think there should be any question of classifying them as 'missing'. Similarly, there was an answer relating to the Pakistani nationals who are in jails here. These 49 Indian nationals at least had been identified. So, I would like to know from the hon. Minister that in respect of those who have already been identified, who are 49 in number, whether any efforts have been made to bring them back to the country and if so, by what time are they expected back in this country.

SHRI P. V. NARASIMHA RAO: There is a misunderstanding here. Out of 300 Indian nationals believed to be under detention, 40 are Defence personnel.

SHRI KAMAL NATH: I am sorry, it was mis-printed. It is not 49, it is 40.

SHRI P. V. NARASIMHA RAO: Now they are believed to be missing

cause it has not been established that they were killed. That is the presumption on which this conclusion has been based and we have certain evidence, which we have passed on to the Government of Pakistan, to show that it cannot be concluded that they have been killed. Therefore, they should be presumed as being alive. So, it is in this manner that we have represented to them and they have taken our representation. Earlier, they said that they had made a search, but had not been able to locate these personnel. This has been going on for several years, now and several times this matter has been raised. The latest position is as I have just stated.

SHRI INDRAJIT GUPTA: Sir, this matter has been raised on and off in this country many times in Parliament as well as in the press outside as well as, I think, by relatives of the missing people concerned. I would like to know this. When the Government says that 40 persons have been identified, I presume they have been identified only by our Government. The Pakistan Government did not identify them as defence personnel at all. What I would like to know is does he feel after the recent talk he had with Mr. Agha Shahi, representing the Government of Pakistan, that there is some change in the attitude of the Pakistan Government towards this question, because previously they had flatly denied that any defence personnel were still in their custody anywhere?

Now he has said that an agreement has been reached and that searches would be made again to try to locate them which *ipso facto* presumes that the Pakistan Government no longer holds the view that they are not there at all or they are not alive. In the course of discussion, has anything hopeful emerged from the Pakistani side to which we can look forward?

SHRI P. V. NARASIMHA RAO: It is very difficult to make a nuance like that. They have been telling us, right through, that they have made

a complete search and they have not found these personnel. They have said the something during the recent visit also. But when we pressed them that they should make another search and yet another search, they have agreed and during our conversation the suggestion came up that photographs and other evidence, if any, would be made available in addition to that already made available. This is how, it has happened. I cannot say that there is any change. But the point is that the very fact that the Pakistan Government have agreed once again to make a search is significant and we have to take it as such.

News item captioned "Harmful Drugs"

*168. SHRI HARINATHA MISRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the editorial comments of the *Indian Express* under the caption: "Harmful drugs", as published in its issue dated the 18 January, 1982;

(b) if so, whether the recommendations of the Drugs Consultative Committee, reported in a recent issue of the *Indian Journal of Medical Sciences* were, in fact, submitted to Government last September;

(c) whether the suggestions are still to be implemented nearly five months after they were submitted;

(d) whether the World Health Organisations has repeatedly pointed out that the medicinal needs of the people in the Third World countries can be met by 200 drugs and in fact the Hathi Committee has narrowed down the number to 116; and

(e) if so, whether over 15,000 drug formulations continue to be sold and prescribed in India and if so, the reasons and justification for the same?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): (a) to (e) A statement is laid on the Table of the Sabha.